

CA No. 21/2016 and  
CA No. 22/2016  
IN  
CP NO. 10(ND)/2013  
RT No.28/2016

M/s Sudha Commercial Co. Ltd. ...Petitioner

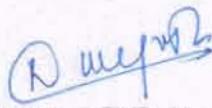
Versus.

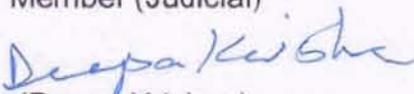
M/s Milkfood Ltd. & Ors. ...Respondents

Present: Mr. Gaurav Gupta, Advocate with Mr. Mayank Sharma and Mr. Kumarjit Banerjee, Advocates for petitioner.  
Ms. Priya Deep, Advocate for respondents No.1 to 5 & 7.

CA No.21/2016 seeking to amend the petition along with the amended petition has been filed. Copy of the same has been supplied to the counsel opposite. Reply to the application of respondent No.6 regarding maintainability of the petition on the ground of jurisdiction has also been filed by the petitioner. The same be taken on record. Copy given to the counsel opposite, Ms. Priya Deep who marks her presence for Mr. Amit Aggarwal, Advocate for respondent No.6 submits that Mr. Aggarwal, Advocate could not come due to some bereavement in his family.

The matter is adjourned to 18.11.2016. Both the set of respondents shall reply to the application for amendment of the petition at least one day before the date fixed with advance copy to the other side by email. The application for amendment shall also be heard on the next date.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

November 04, 2016.

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